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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP 169/93 in
OA-1823/87

Date of decision: 17.8.93

Hamender Mishra

... Petitioner.

Versus

Shri H.R. Basudeon,
Secretary,
Ministry of Energy,
Department of Power,
New Delhi & Anr.

... Respondents.

DORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri Ashish Kalia, Counsel.

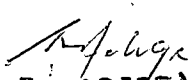
For the Respondents.

Shri P.P. Khurana with Shri
N.D. Kalra, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

This Contempt of Courts case is identical with
Contempt of Courts petition No.190/93 which we have disposed
of on 22.7.1993. Both these cases arise out of a common
judgement rendered in O.A. No. 1823/87 and O.A. No.444/88
by the Principal Bench of the Tribunal on 2.8.1991. We have
held in CCP No.190/93 that no case for contempt of courts
action is made out. Position is identical in this case.
Following the said judgement, these proceedings are dropped.


(S.R. ADIGE)
MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN

'SRD'